

X7

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1957/97

New Delhi. this the 6th day of January, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S. P. Biswas, Member (A)

Narinder Pal Singh
Junior Engineer (Civil),
o/o Superintending Surveyor of Works,
New Delhi Zone (I)
CPWD, Nirman Bhawan,
New Delhi.Applicant

(Present: Applicant in person)

Versus

Union of India through

1. Superintending Surveyor of Works,
New Delhi Zone (I),
C.P.W.D., Nirman Bhawan,
New Delhi.Respondent

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)

The petitioner in this OA was mainly aggrieved by issuance of the order dated 12.8.1997 on the basis of which certain recoveries were sought to be made. The respondents have now stated at the Bar that the appropriate orders, namely, the one dated 15.10.1997 has been issued by which the said impugned order has been withdrawn. In view of this, this OA has become infructuous. Petitioner, who is present in person, submits that a sum of Rs. 400/- has been deducted out of his salary belonging to the month of

December, 1997.

18

In the circumstances, respondents are directed to refund the amount recovered, if any, out of the salary of the petitioner in pursuance to the order dated 12.8.1997. With this, this OA is disposed of with no order as to costs.


S. P. Biswas

(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

naresh